Central Administrative Tribunal Principal Bench

CP No.142/2020 In OA No.1524/2019

New Delhi, this the 14th day of August, 2020



(Through Video Conferencing)

Hon'ble Mr. Pradeep Kumar, Member (A) Hon'ble Mr. R.N. Singh, Member (J)

Veerbhadram Vislavath,
Aged about 41 years,
Desi: Deputy Commissioner of Income Tax,
(TDS) 1(3), Mumbai, Group A,
Department of Revenue,
R/o E-37, 6th Floor, Darbhanga House,
Income Tax Colony,
Peddar Road,
Mumbai-400020.

...Applicant

(By Advocate: Ms. Rukhmini Bobdi)

Versus

- Sh. K.C. Patra,
 Under Secretary to the Government of India,
 Ministry of Finance, Dept. Of Revenue,
 North Block, New Delhi-110 001.
- 2. The Ministry of Finance,
 Government of India,
 Through Sh. C.L. Gularia,
 Secretary,
 North Block, New Delhi-110001.
- 2. Central Board of Direct Taxes, Sh. Pramod Chandra Mody, Chairman, The Chairman, North Block, New Delhi-110001.
- 3. Income Tax Department, Mumbai, Through Sh. Akhoury Abhay Shankar,

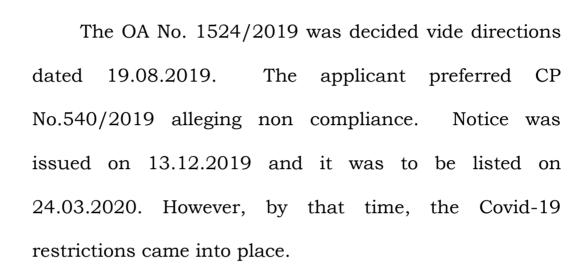
Principle Chief Commissioner, 3rd Floor, Aaykar Bhavan, M.K. Road, Mumbai-400020.

...Respondents

(By Advocate : Shri Gyanendra Singh)

ORDER (ORAL)

Hon'ble Mr. Pradeep Kumar, Member (A)



Thereafter, the applicant preferred another CP No.142/2020, alleging further and fresh defiance of the directions of this Tribunal. It was alleged that a fresh cause of contempt has arisen because of the further extension of the suspension period for further 180 days, as was ordered w.e.f. 24.05.2020.

2. The applicant is represented by Ms. Rukhmini Bobde, learned counsel and Shri Gyanendra Singh, learned counsel represents for respondents.



3. The respondents pleaded that for the same direction two contempt petitions are not maintainable and they may be given two weeks time to submit their reply in the CP-540/2019. Leaned counsel for applicant pleaded that they are willing to withdraw the CP No.142/2020.



- 4. The matter has been heard.
- 5. In view of the objections raised by the learned counsel for respondents, the learned counsel for petitioner seeks permission to withdraw the CP No.142/2020, with a further prayer that the contentions made in the second CP may be read and referred as part and parcel of the first CP.
- 6. In view of the prayer of the applicant, the second CP No.142/2020 and the Annexures thereto, shall be read and referred as part and parcel of the first Contempt Petition No.540/2019.

The CP-142/2020, under this number, stands dismissed as withdrawn.

(R.N. Singh) Member (J)

(Pradeep Kumar) Member (A)

'sd/rk/akshaya'